

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. No. 240/2024/EZ

In the matter of:

Ashish Kumar

.....Applicant(s)

Versus

The State of West Bengal and Ors.

.....Respondent (s)

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Filed by:

Debasish Saha

Debasish Saha
Advocate for the
State of W.B.



21 MAR 2025

BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****O.A. No. 240/2024/EZ****In the matter of:****Ashish Kumar****.....Applicant(s)****Versus****The State of West Bengal and Ors.****.....Respondent (s)**

Before the Notary
Govt. of West Bengal
Burdwan District
Durgapur

**SUPPLEMENTARY AFFIDAVIT FILED BY THE CHIEF EXECUTIVE OFFICER,
ASANSOL DURGAPUR DEVELOPMENT AUTHORITY, (RESPONDENT NO. 11)**

I, Sri Bratin Kumar Chatterjee, Son of Late Sourindra Nath Chatterjee, aged about 43 years, by faith Hindu, by occupation Service, working for gain as the Special Law Officer, Asansol Durgapur Development Authority residing at 1/2, Gostha Pal Bithi, SAIL Cooperative Complex, City Centre, Durgapur-713216 do hereby solemnly affirm and state as follows-

1. I have been authorised by the Chief Executive Officer, Asansol Durgapur Development Authority being arrayed in the Original Application as Respondent No.11 vide Memo bearing No. ADDA-11016(15)/2/2025-DGP-LAW(ADDA)/84 dated 20/03/2025 for swearing and affirming the Supplementary Affidavit on behalf of the Respondent aforesaid. I have duly consulted the records available in the office and thereafter, I have made myself well acquainted with the facts and circumstances of the case and, as such, am competent to affirm this Affidavit.



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2. That by affirming an affidavit pursuant to the solemn order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in short Hon'ble N. G. T., Eastern Zone Bench, Kolkata on 02.01.2025 wherein Hon'ble N. G. T., Eastern Zone, Kolkata has been pleased to observe the following vide Para (16) of the aforesaid solemn order "*Allthe Respondents shall file their counter-affidavits within four weeks*", an inadvertent mistake has been committed by the deponent herein.

3. That the said inadvertent mistake pertains to the submission of the designation by the deponent herein, which has been inadvertently mentioned as "District Magistrate & Collector, Paschim Bardhaman".

4. That the appropriate corrected designation of the deponent herein shall be the following:- "Special Law Officer, Asansol Durgapur Development Authority".

5. That it is further prayed before this Hon'ble Tribunal that this Supplementary Affidavit be treated as being filed by the deponent herein on behalf of the Chief Executive Officer, Asansol Durgapur Development Authority (Respondent No. 11), which was inadvertently mentioned as Affidavit filed by the District Magistrate, Paschim Burdwan (Respondent No. 11).

6. That the deponent herein is praying for an unconditional apology for committing the inadvertent mistakes, as mentioned in the preceding paragraphs, while filing an Affidavit dated February 17, 2025 before this Hon'ble N. G. T., Eastern Zone Bench, Kolkata.

7. That save and except the omission and/or inadvertent mistakes, as mentioned herein before, the rest of the contents of the Affidavit dated February 17, 2025 filed before Hon'ble N. G. T., Eastern Zone Bench, Kolkata by the deponent herein shall remain same and unaltered.



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8. That it is being humbly submitted before this Hon'ble Tribunal that this Supplementary Affidavit may kindly be considered as part and parcel of the Affidavit dated February 17, 2025 filed by the deponent herein.

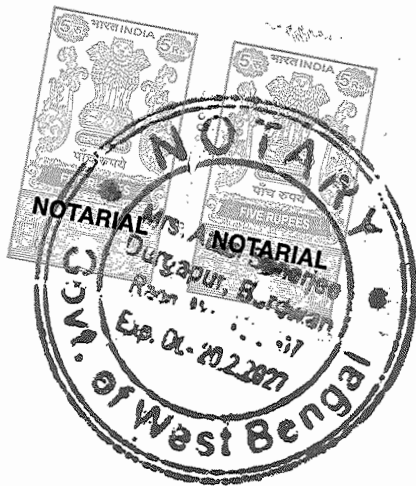
9. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

10. The statements made in paragraph (1) to (6) are based on information derived from the records, which are usually kept and maintained by the answering respondent in the ordinary course of business, which I verily believe to be true and the statements made in paragraph (8) to (9) are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

Taslima Mondal
 ENUNO - F/1968/1830/23 -
 Advocate

Bratin Kumar Chatterjee
 Deponent



Solemnly Affirmed before me by
 Smt. *Bratin Kumar Chatterjee*
 is by *T. Mondal* Advocate
 on this *21st* day of *Mar* 2025

Atani Banerjee
 Mrs. Atani Banerjee Notary
 Durgapur, Burdwan, W.B.
 Regn No - 40/2067 Govt. of W.B.

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